

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : The financial dimensions of the fourth five year plan have yet to be determined.

FINANCIAL LOSS BY MAHARASHTRA ELECTRICITY BOARD

4173. **SHRI DEORAO PATIL :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Maharashtra State Electricity Board is undergoing a loss of crores of rupees every year;

(b) if so, the details thereof; and

(c) the measures suggested by Government to prevent the loss ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The accumulated deficit of the Maharashtra State Electricity Board as on 31st March, 1967, is of the order of Rs. 439.83 lakhs.

(b) and (c). The Central Government reviews the progress of the State Electricity Boards in achieving the return on the capital base as recommended by the Venkataraman Committee. The Maharashtra State Electricity Board expects to wipe out the accumulated deficit by 1970-71, mainly by increasing the tariffs, improvement and extension of generating stations and construction of new power stations, gradual closing down of uneconomic diesel stations and rationalisation of financial arrangements.

FRIENDS CENTRAL GOVERNMENT EMPLOYEES COOPERATIVE HOUSE-BUILDING SOCIETY, NEW DELHI

4174. **SHRI P. K. DEO :** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether complaints have been received by the Registrar of Cooperative Societies, Delhi against "The Friends Central Government Employees Cooperative House-Building Society", Babar Lane, New Delhi-1;

(b) the nature of complaints and action taken thereon;

(c) the action taken by the Registrar; and

(d) if not, why not ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) to (d). The complaints are :—

1. that the Managing Committee is squandering away the funds of the society;
2. that certain members of the society have been expelled illegally; and
3. that the share money of certain members has been returned in contravention of the provision of the bye-laws of the society.

A statutory inquiry under section 43 of the Bombay Cooperative Societies Act, 1925 (as extended to Delhi) has been ordered by the Registrar of Cooperative Societies on 7th September, 1967.

UNITED PROVINCES COMMERCIAL CORPORATION

4175. **SHRI BABURAO PATEL :** Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Chairman of United Provinces Commercial Corporation was arrested for cheating Government to the extent of Rs. 2,16,64,800/- in respect of road rollers and bailed out by the Chief Presidency of Calcutta;

(b) the stage at which the above case is at the moment;

(c) the reason why the other Directors of the United Provinces Commercial Corporation and the brothers of the Chairman of the Corporation who are also conspirators in the above fraud have not been prosecuted; and

(d) whether Government have taken all precautions to prevent the Chairman from transferring his assets to Swiss banks where he has got his considerable assets ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes, Sir.

(b) The case is still under investigation.

(c) In view of (b) above, this does not arise.

(d) Yes, Sir.